

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).5775/2011

STATE OF PUNJAB AND ORS

Petitioner(s)

VERSUS

JAGJIT SINGH AND ORS

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 10499 of 2011

(With office report)

SLP(C) NO. 10500 of 2011

(With office report)

SLP(C) NO. 10505 of 2011

(With office report)

SLP(C) NO. 10508 of 2011

(With office report)

SLP(C) NO. 12760 of 2011

(With office report)

SLP(C) NO. 12761 of 2011

(With office report)

SLP(C) NO. 12764 of 2011

(With office report)

SLP(C) NO. 12766 of 2011

(With office report)

SLP(C) NO. 12823 of 2011

(With office report)

SLP(C) NO. 12825 of 2011

(With office report)

SLP(C) NO. 14410 of 2011

(With office report)

SLP(C) NO. 14417 of 2011

(With office report)

SLP(C) NO. 14433 of 2011

(With office report)

SLP(C) NO. 14443 of 2011

(With office report)

SLP(C) NO. 20479 of 2011

(With office report)

Date: 30/08/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Sudha Pal,Adv.
Mr. Kuldip Singh,Adv.

..2/-

Item No.73

: 2 :

Ms. Kavita Wadia,Adv.

For Respondent(s)

Mr. S.L. Aneja,Adv.
Mr. S.K. Sabharwal,Adv.
Ms. Suresh Kumari,Adv.
Dr. Kailash Chand,Adv.
Ms. Urvashi Arora,Adv.

UPON hearing counsel the Court made the following
O R D E R

In SLP(C)No.1443/2011 counsel for the petitioner
granted two weeks time as a last chance for remitting
process fee and spare copy of the pleadings. If steps
taken, issue notice. Await return of notice. All the
served respondents are granted four weeks time for filing
counter affidavit.

List the matters on 29.9.2011.

(SUNIL THOMAS)
Registrar